GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA

UNSTARRED QUESTION NO:1316
ANSWERED ON:02.08.2010
EXPLOITATION OF CHILD LABOURERS
Sainuji Shri Kowase Marotrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware that child labourers are being exploited and the labour laws are flouted on a large scale in the country;

(b) if so, the number of complaints received by the Government in this regard during each of the last three years alongwith the action taken by the Government thereon;

(c) whether the International Labour Organisation has also drawn the attention of the Government towards it;

(d) if so, the details thereof; and

(e) the stringent steps proposed to be taken by the Government against the violators of labour laws and to protect the child labourers from exploitation?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Sporadic complaints are received from various quarters regarding employment of children in the prohibited occupations/processes, which are forwarded to the concerned State Governments for suitable action as they are the appropriate Government in accordance with Section 2(i) of the Child Labour (Prohibition & Regulation) Act, 1986.

(c) & (d): No specific complaint has been received from International Labour Organisation.

(e): Section 14 of the Child Labour (Prohibition & Regulation) Act, 1986, provides for penalties envisaging that (1) whoever employs any child or permits any child to work in contravention of the provisions of Sec. 3 shall be punishable with imprisonment for a term which shall not be less than three months but which may extend to one year or with fine which shall not be less than ten thousand rupees but which may extend to twenty thousand rupees or with both; and (2) whoever, having been convicted of an offence under Sec. 3, commits a like offence afterwards, he shall be punishable with imprisonment for a term which shall not be less than six months but which may extend to two years.